

be implemented by making initial appointments from outside as well as by effecting transfers. A beginning has been made by implementing a policy of having Chief Justices of High Courts from outside in accordance with certain guidelines drawn up after consultation with the Chief Justice of India which was announced through a Press Note dated 28-1-1983 and it is laid on the Table of the House. [Placed in Library. Sec No. LT 832/85]. So far, appointment/transfer of 12 Chief Justices from outside High Courts have been made.

Four initial appointments of puisne Judges have also been made from outside. Transfers of puisne Judges, as such, have not been made.

(c) As on 6-4-1985 8 Chief Justices and 4 Puisne Judges are functioning in High Courts outside their own States.

(d) As on 6-4-1985 the High Courts of Allahabad, Andhra Pradesh, Gauhati, Karnataka, Kerala, Madhya Pradesh, and Punjab and Haryana do not have Judges from outside the States.

Expenditure incurred on Offices of Attorney General of India and Solicitor General of India

2271. SHRI E. AYYAPU REDDY : Will the Minister of LAW AND JUSTICE be pleased to state the expenditure incurred on the offices of the Attorney General of India and the Solicitor General of India for the years 1983-84 and 1984-85 ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : The expenditure incurred on the office of the Attorney General of India for the year 1983-84 was Rs. 80,606.34, while for the year 1984-85, it was Rs. 1,05,177. The expenditure incurred on the Office of the Solicitor General of India for the year 1983-84 was Rs. 18,929 while no expenditure was incurred in this behalf for the year 1984-85 as no one was appointed as Solicitor General.

Appointment of Supreme Court Judges from Bar

2272. SHRI E. AYYAPU REDDY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether there has been no direct recruitment to the Supreme Court Bench from the Bar for the last ten years and more; and

(b) whether Government propose to evolve any scheme for recruiting directly to the Bench of Supreme Court so that at least one third of the Judges of Supreme Court are directly appointed from the Bar ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) The last direct recruitment to the Supreme Court Bench from the Bar was made in 1971.

(b) No, Sir.

Procurement of Rigs

2273. SHRI K. RAMAMURTHY : Will the Minister of PETROLEUM be pleased to state :

(a) whether 75 per cent of our prognosticated reserves of 1700 billion tonnes of oil have still to be converted into geological in-place reserves;

(b) whether by 1989-90, 206 rigs will be required to drill as many as 634 wells; and

(c) if so, whether any detailed plan has been drawn for procuring the rigs from abroad or for manufacturing them within the country ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLIUM (SHRI NAWAL KISHORE SHARMA) : (a) Approximately 75% of our prognosticated reserves of 17 billion tonnes have still to be converted into in-place reserves.

(b) and (c). The details regarding the requirement of rigs and their procurement during the Seventh Five Year Plan period will be available only after the finalisation of the Seventh Plan.

Codification and Implementation of Law Commission Reports

2274. SHRI K. RAMAMURTHY : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of recommendations that have been implemented by Government so

far out of 106 Reports submitted by the Law Commission;

(b) whether any effort has been made to codify the recommendations of Law Commission's Reports; and

(c) if not, the details of institutional arrangement that exists for ensuring the implementation of recommendations of Law Commission's Reports ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) Out of 110 Reports submitted by the Law Commission, 36 Reports have been fully implemented by enacting legislation. No action was considered necessary in respect of 5 Reports. 3 Reports have been partly implemented. Further action in respect of 11 Reports was dropped/deferred. The remaining 55 Reports are under various stages of processing towards implementation.

(b) and (c). On receipt of the Reports from Law Commission, the Implementation Cell which has been specially set up in the Department of Legal Affairs takes the necessary action for laying them on the Table of the House and simultaneously consults the administrative Ministries or other agencies concerned in regard to their implementation.

[*Translation*]

Theft of Anti-Tank Bombs from Kanpur Ordnance Factory

2275. PROF. NIRMALA KUMARI SHAKTAWAT : Will the Minister of DEFENCE be pleased to state :

(a) whether some powerful anti-tank bombs were stolen from Kanpur Ordnance Factory on 4 February, 1985;

(b) if so, whether such incidents of theft had taken place in this factory in the past also;

(c) whether material was supplied to the extremists in the country clandestinely from this factory; and

(d) the action being taken by Government to check recurrence of such activities in future ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) No, Sir.

(b) No, Sir.

(c) There is no information about any material having been supplied to the extremists in this country clandestinely from this factory.

(d) The security arrangements are being reviewed periodically. Security arrangements at this factory have been tightened.

[*English*]

Industrially backward districts of Rajasthan

2276. PROF. NIRMALA KUMARI SHAKTAWAT : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the names of the Industrially backward districts in Rajasthan;

(b) whether Chittorgarh is proposed to be declared as industrially backward district; and

(c) if not, the reasons therefor ?

THE MINISTER OF INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) The following districts of Rajasthan have been identified as industrially backward :

Category 'A' : Jaisalmer and Sirohi.

Category 'B' : Alwar, Jodhpur, Bhilwara, *Churu, Nagaur and Udaipur.

Category 'C' : Banswara, *Barmer, Dungarpur, Jalore, Jhunjhunu, Jhalawar, Sikar and Tonk.

(b) No, Sir.

(c) Chittoragarh does not fulfil the criteria adopted for identification of industrially backward areas.

* Barmer and Churu Districts have been included in Category 'A' as 'No-Industry Districts' w. e. f. 1.4.1985.